



The West Bengal Fiscal Responsibility and Budget Management Act, 2010


Act 14 of 2010

Keyword(s):

Contingent Liabilities, Debt Stock, Off Budget Borrowings, Primary Deficit

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PART III— Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1166-L.—30th July, 2010.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information :—

West Bengal Act XIV of 2010

**THE WEST BENGAL FISCAL RESPONSIBILITY AND
BUDGET MANAGEMENT ACT, 2010.**

[Pleas'd by the West Bengal Legislature.]

*[Assent of the Governor was first published in the Kolkata Gazette,
Extraordinary, of the 30th July, 2010.]*

An Act to provide for the responsibility of the State Government to ensure prudence in fiscal management and fiscal stability by progressive elimination of revenue deficit, reduction in fiscal deficit and prudent debt management consistent with fiscal sustainability, greater transparency in fiscal operations of the State Government and conduct of fiscal policy in a medium-term framework and for matters connected therewith or incidental thereto.

WHEREAS it is expedient to provide for the responsibility of the State Government to ensure prudence in fiscal management and fiscal stability by progressive elimination of revenue deficit, reduction in fiscal deficit and prudent debt management consistent with fiscal sustainability, greater transparency in fiscal operations of the State Government and conduct of fiscal policy in a medium-term framework and for matters connected therewith or incidental thereto.

Short title.

*The West Bengal Fiscal Responsibility and
Budget Management Act, 2010.*

(Sections 1–3.)

It is hereby enacted in the Sixty-first Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Fiscal Responsibility and Budget Management Act, 2010.

(2) It shall come into force on such date, or shall be deemed to have come into force on such date, as the State Government may, by notification in the *Official Gazette*, appoint.

Definitions.

2. In this Act, unless the context otherwise requires,—

- (a) “budget” means the annual financial statement laid before the West Bengal Legislative Assembly under article 202 of the Constitution of India;
- (b) “current year” means the financial year preceding the financial year for which the budget and medium term fiscal policy are being presented;
- (c) “financial year” means the year commencing from the 1st day of April and ending on the 31st day of March next following;
- (d) “fiscal deficit” means the excess of total disbursements (net of debt repayments) over total revenue receipts, recovery of loans and non-debt capital receipts, during a financial year;
- (e) “fiscal indicators” means such indicators as may be prescribed for evaluation of the fiscal position of the State Government;
- (f) “State Government” means the Government of West Bengal;
- (g) “medium-term fiscal policy” means the policy drawn up by the State Government for a period of five years from the financial year on which this Act shall come into force with the objectives of progressively eliminating the revenue deficit;
- (h) “prescribed” means prescribed by rules made under this Act;
- (i) “previous year” means the year preceding the current year;
- (j) “revenue deficit” means the difference between total revenue expenditure and total revenue receipts (TRR);
- (k) “State” means the State of West Bengal;
- (l) “total liabilities” means the liabilities under the Consolidated Fund of the State and the Public Account of the State and includes the borrowings by the public sector undertakings and the special purpose vehicles and other equivalent instruments including guarantees where the principal and/or interest are to be serviced out of the State budgets;
- (m) “total revenue receipts (TRR)” includes State’s own revenue receipts (both tax and non-tax) and current transfers from the Central (Comprising grants and States’ share of Central taxes);
- (n) “triggers” means the intra-year bench marks on deficit;
- (o) “Committee” means the Public Expenditure Review Committee constituted under sub-section (1) of section 6.

Fiscal policy statement to be laid before West Bengal Legislative Assembly.

3. (1) The State Government shall lay in every financial year before the West Bengal Legislative Assembly along with the budget, a medium-term fiscal policy statement and a fiscal policy strategy statement.

*The West Bengal Fiscal Responsibility and
Budget Management Act, 2010.*

(Sections 4.)

(2) The medium-term fiscal policy statement shall set forth in such form as may be prescribed, the fiscal management objectives of the State Government and three years' rolling targets for fiscal indicators with specification of underlying assumptions.

(3) In particular and without prejudice to the provisions contained in subsection (2), the medium-term fiscal policy statement shall include assessment of sustainability relating to—

- (a) the balance between revenue receipts and revenue expenditure;
- (b) use of capital receipts including open market borrowing for generating productive assets.

(4) The fiscal policy strategy statement shall be in such form as may be prescribed and shall, *inter alia* contain—

- (a) policies of State Government for the ensuing financial year relating to taxation, expenditure;
- (b) borrowings and other liabilities, lending and investment and such other activities like underwriting and guarantees and activities of Public Sector Undertakings which have potential budgetary implications;
- (c) the strategic priorities of the State Government for the ensuing financial year in the fiscal area;
- (d) evaluation as to how current policies of the State Government are in conformity with the fiscal management principles as set out in section 4 and the objectives set out in medium-term fiscal policy statement.

4. (1) The State Government shall take appropriate measures to reduce the revenue deficit and build up an adequate revenue surplus by following such principles as may be prescribed.

(2) In particular and without prejudice to the generality of the foregoing provision, the State Government shall progressively reduce—

- (a) revenue deficit to nil within a period of five years,—
 - (i) with reducing revenue deficit upto 1.6% of the Gross State Domestic Product (GSDP) during the financial year commencing from the 1st day of April, 2011, and
 - (ii) with reducing revenue deficit to zero during the financial year ending on the 31st day of March, 2015, and
 - (iii) build up surplus amount of revenue and utilize such amount for discharging liabilities in excess of assets;
- (b) fiscal deficit to 3% of the estimated Gross State Domestic Product (GSDP) within a period of four years,—
 - (i) with reducing fiscal deficit upto 3.5% of the Gross State Domestic Product (GSDP) during the financial year commencing from the 1st day of April, 2011, and
 - (ii) with reducing fiscal deficit to 3% of the Gross State Domestic Product (GSDP) during the financial year ending on the 31st day of March, 2014:

Provided that the revenue deficit and the fiscal deficit may exceed such limit due to the ground of such natural calamity, or such other exceptional circumstances, as the State Government may, by order published in the *Official Gazette*, specify.

Provided further that every order made under the first proviso, shall be laid, as soon as may be after it is made, before the West Bengal Legislative Assembly.

Fiscal
management
principles.

*The West Bengal Fiscal Responsibility and
Budget Management Act, 2010.*

(Sections 5–9.)

Measures for
fiscal
transparency.

5. (1) The State Government shall take suitable measures to ensure greater transparency in its fiscal operations and minimise as far as practicable in public interest official secrecy in the preparation of budget:

Provided that the State Government shall have the power to reserve any such information which would adversely affect the interest of the State Exchequer.

(2) In particular and without prejudice to the generality of the foregoing provision, the State Government shall, at the time of presentation of budget, disclose in such manner as may be prescribed,—

- (a) the significant changes in the accounting standards, policies and practices affecting or likely to affect the compliance of the prescribed fiscal indicators;
- (b) as far as practicable, all outstanding contractual liabilities, revenue demand raised, but not realized, committed liability in respect of major works and supply contracts, losses incurred in providing public goods and services, off budget borrowings and contingent liabilities created by way of guarantees having potential budgetary implications.

Public
Expenditure
Review Committee.

6. (1) As soon as may be after the commencement of the Act, the State Government may, by notification in the *Official Gazette*, appoint a Committee to be called the Public Expenditure Review Committee.

(2) The Committee shall consist of not more than five members who are having expertise in the fields of Finance, Economic Management, Planning, Accounts and Audit and Law.

(3) The members of the Committee shall be appointed by the State Government on the recommendation of the Selection Committee consisting of the Chief Minister, the Finance Minister and the Leader of the Opposition.

(4) The terms and conditions of the members in the Committee shall be such as may be prescribed.

Powers and
functions of
Committee.

7. The Committee shall submit to the State Government in such form, and at such intervals, as may be prescribed a review report giving full account of each item where the deviation from the fiscal target has occurred during the previous year.

Measures to
enforce
compliance.

8. (1) The State Government shall specify in the budget the contingent measures that it would take to control the increase in deficit beyond certain specified levels during the coming year. Whenever there is either shortfall in revenue or excess of expenditure over specified levels during the course of the year, the State Government shall take steps either to make proportionate reduction in the voted expenditure authorised from the Consolidated Fund or to increase the revenue and in case such reduction being made, it shall be without affecting the amount charged thereon. The triggers as well as corrective actions that shall be initiated upon activation of triggers shall also be the integral part of the budget.

(2) The Finance Minister of the State shall make a statement in the West Bengal Legislative Assembly explaining any deviation in meeting the obligation of the State Government under this Act and shall further explain whether the deviation is substantial and relates to the actual or the potential budgetary outcome and state the remedial measures that the Government propose to take in this regard.

Power to make
rules.

9. (1) The State Government may, by notification in the *Official Gazette*, make rules for the purpose of carrying into effect the provisions of this Act.

*The West Bengal Fiscal Responsibility and
Budget Management Act, 2010.*

(Sections 10–13.)

(2) All rules made under this Act shall be laid, as soon as may be after it is made, before the West Bengal Legislative Assembly, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following the session or the successive sessions aforesaid, the West Bengal Legislative Assembly makes any modification in the rules or decides that the rules should not be made, the rules shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Protection of
action taken in
good faith.

10. No suit, prosecution or other legal proceeding shall lie against the State Government or any officer, authority or person empowered to exercise the powers and perform the functions by or under this Act or anything which is in good faith done or intended to be done under this Act or the rules or orders made thereunder.

Jurisdiction of civil
courts barred.

11. No civil court shall have jurisdiction to question the legality of any action taken by, or any decision of, the State Government, under this Act.

Application of other
laws not barred.

12. The provisions of this Act shall be in addition to, and not in derogation of, the provisions of any other law for the time being in force.

Power to remove
difficulties.


13. (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in *Official Gazette*, make such provisions not inconsistent with the provisions of this Act as may appear to be necessary or expedient for removing the difficulty:

Provided that no such order shall be made after the expiration of a period of two years from the date of commencement of this Act.

(2) Every order made under this section, shall be laid, as soon as may be after it is made, before the West Bengal Legislative Assembly.

By order of the Governor,

MITA BASU ROY,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*

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PART III— Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT

Legislative

NOTIFICATION

No. 381-L.—4th April, 2011.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information :—

West Bengal Act III of 2011

**THE WEST BENGAL FISCAL RESPONSIBILITY AND
BUDGET MANAGEMENT (AMENDMENT)
ACT, 2011.**

[Pleas'd by the West Bengal Legislature.]

*[Assent of the Governor was first published in the Kolkata Gazette,
Extraordinary, of the 4th April, 2011.]*

*An Act to amend the West Bengal Fiscal Responsibility and Budget
Management Act, 2010.*

WHEREAS it is expedient to amend the West Bengal Fiscal Responsibility and Budget Management Act, 2010, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XIV of 2010.

It is hereby enacted in the Sixty-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Fiscal Responsibility and Budget Management (Amendment) Act, 2011.

(2) It shall be deemed to have come into force with effect from the 7th day of February, 2011.

Short title and
commencement.

*The West Bengal Fiscal Responsibility and Budget Management
(Amendment) Act, 2011.*

(Sections 2–3.)

Amendment of
section 2 of West
Ben. Act XIV of 2010.

2. In section 2 of the West Bengal Fiscal Responsibility and Budget Management Act, 2010 (hereinafter referred to as the principal Act), after clause (b), the following clause shall be inserted:—

‘(ba) “debt stock” means the total debt outstanding at the beginning of the financial year *plus* the gross borrowing during the year *minus* the liabilities discharged during the year;’.

Amendment of
section 4.

3. In section 4 of the principal Act, for sub-section (2), the following sub-section shall be substituted:—

“(2) In particular and without prejudice to the generality of the foregoing provision, the State Government shall progressively reduce—

(a) debt stock to 34.3% of the Gross State Domestic Product (GSDP) within a period of five years commencing from the year 2010-2011 and ending on the 2014-2015, in the manner as mentioned below:—

Year	Maximum debt stock as <i>per centum</i> of Gross State Domestic Product (GSDP)
(1)	(2)
2010-2011	40.6
2011-2012	39.1
2012-2013	37.7
2013-2014	35.9
2014-2015	34.3

(b) revenue deficit to nil within a period of five years commencing from the year 2010-2011 and ending on the 2014-2015, in the manner as mentioned below:—

Year	Maximum revenue deficit as <i>per centum</i> of Gross State Domestic Product (GSDP)
(1)	(2)
2010-2011	3.6
2011-2012	1.6
2012-2013	1.1
2013-2014	0.5
2014-2015	0.0

(c) fiscal deficit to 3% of the Gross State Domestic Product (GSDP) within a period of four years commencing from the year 2010-2011, in the manner as mentioned below:—

Year	Maximum fiscal deficit as <i>per centum</i> of Gross State Domestic Product (GSDP)
(1)	(2)
2010-2011	3.5
2011-2012	3.5
2012-2013	3.5
2013-2014	3.0
2014-2015	3.0

*The West Bengal Fiscal Responsibility and Budget Management
(Amendment) Act, 2011.*

(Section 4.)

Provided that the debt stock, the revenue deficit and the fiscal deficit may exceed such limit due to the ground of such natural calamity, or such other exceptional circumstances, as the State Government may, by order published in the *Official Gazette*, specify:

Provided further that every order made under the first proviso, shall be laid, as soon as may be after it is made, before the West Bengal Legislative Assembly.”.

Repeal and
savings.

4. (1) The West Bengal Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2011, is hereby repealed.

West Ben. Ord. I
of 2011.

(2) Notwithstanding such repeal, anything done or any action taken under the West Bengal Fiscal Responsibility and Budget Management Act, 2010, as amended by the said Ordinance, shall be deemed to have been validly done or taken under the West Bengal Fiscal Responsibility and Budget Management Act, 2010, as amended by this Act.

West Ben. Act XIV
of 2010.

By order of the Governor,

B. K. SRIVASTAVA,
*Secy.-in-charge to the Govt. of West Bengal,
Law Department.*

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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 307-L.—27th March, 2020.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act IV of 2020

**THE WEST BENGAL FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT (AMENDMENT) ACT, 2020.**

[*Passed by the West Bengal Legislature.*]

[Assent of the Governor was first published in the *Kolkata Gazette, Extraordinary*, of the 27th March, 2020.]

An Act to amend the West Bengal Fiscal Responsibility and Budget Management Act, 2010.

WHEREAS it is expedient to amend the West Bengal Fiscal Responsibility and Budget Management Act, 2010, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XIV of 2010.

It is hereby enacted in the Seventy-first Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Fiscal Responsibility and Budget Management (Amendment) Act, 2020.

*The West Bengal Fiscal Responsibility and Budget
Management (Amendment) Act, 2020.*

(Section 2.)

(2) It shall come into force at once.

Amendment of
section 4 of West
Ben. Act XIV of
2010.

2. In the West Bengal Fiscal Responsibility and Budget Management Act, 2010,
in section 4, in sub-section (2),—

(1) in clause (a), at the end, the following paragraph shall be inserted:—

“The maximum debt stock of 34.3% of the Gross State Domestic Product
(GSDP) shall be maintained up to the end of financial year 2024-25.”;

(2) clause (b) shall be omitted;

(3) in clause (c), at the end, the following paragraph shall be inserted:—

“The State Government shall endeavour to ensure that the fiscal deficit
as percentage of Gross State Domestic Product (GSDP) does not exceed
3% in each year up to the end of the financial year 2024-25.”;

(4) in the first proviso, the words, “, the revenue deficit” shall be omitted;

(5) after the second proviso, the following proviso shall be inserted:—

“Provided also that the maximum fiscal deficit as percentage of Gross
State Domestic Product (GSDP) shall be 3.34% during 2019-2020 only.”.

By order of the Governor,

SANDIP KUMAR RAY CHAUDHURI,
*Secy. to the Govt. of West Bengal,
Law Department.*